

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI

CP 110/2019
(Arising out of O.A.867/2018)

CORAM

HON'BLE SHRI JAYESH V. BHAIRAVIA, MEMBER (JUDICIAL)
HON'BLE SHRI DINESH SHARMA, MEMBER (ADMINISTRATIVE)

DATE OF ORDER 20.11.2019.

1. Arun Kumar Gupta Retd. General Manager (Finance), Regional Office, Ranchi, Housing and Urban Development Corporation Ltd., New Delhi , Resident of Plot No. 72, New AG Co-operative Colony, Kudru, P.O.- Doranda, P.S-Argora, District- Ranchi, Jharkhand-834002.

.....Applicants

By Advocate : M.N. Thakur

Versus

1. Dr. M.Ravi Kanth, Chairman and Managing Director Housing and urban Development Corporation Ltd. Core 7A, Hudco Bhawan, India habitat Centre, Lodhi Road, New Delhi-110003.
2. Sri Ajay Mishra, Chief Vigilance Officer, Housing and urban Development Corporation Ltd. Core 7A, Hudco Bhawan, India habitat Centre, Lodhi Road, New Delhi-110003.
3. J. Prem Nawaj, Executive Director (Human Resource Development), Housing and urban Development Corporation Ltd. Core 7A, Hudco Bhawan, India habitat Centre, Lodhi Road, New Delhi-110003.
4. H.T. Suresh, Executive Director (Retail Finance)/Inquiry Officer, Housing and urban Development Corporation Ltd. Core 7A, Hudco Bhawan, India habitat Centre, Lodhi Road, New Delhi-110003.

.....Respondents

By Advocate : Shri Prabhat Kumar

ORDER (ORAL)

Jayesh V. Bhairavia, Member (Judl.) :- In the present Contempt Petition, l/c for respondents submits that the original respondents have challenged the order of this Tribunal before the Hon'ble High Court of Jharkhand, Ranchi vide Writ Petition bearing No. WP(c) No. 3193 of 2019 whereby the order/direction of this Tribunal has been stayed. However, it is observed that the writ petitioner cannot

withhold payment of leave encashment amount during pendency of the disciplinary proceeding.

2. The l/c for respondents further submitted that against the said interim order passed by the Hon'ble High Court, the respondents have also preferred SLP (c) bearing No. 26546/2019. The said SLP(C) was dismissed vide order dated 15.11.2019. Therefore, it is submitted that the respondents are under process of releasing the amount of leave encashment and the same will be paid within one month.

3. Considering the aforesaid submission, we do not find any reason to keep this CP pending since the order of the Tribunal has been challenged before the Hon'ble High Court and the same is pending. L/c for respondents assures that they are in process of making payment of leave encashment amount. It is expected that the respondent will complete the process expeditiously. In the circumstances, this CP is dropped. No. costs.

(Dinesh Sharma)
Member (Admn.)

(Jayesh V. Bhairavia)
Member (Judl.)

mks